GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1460 ANSWERED ON:14.08.2013 DIVORCE CASES UNDER FAMILY COURTS Dhruvanarayana Shri R. ;Jagannath Dr. M.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the number of divorce cases has increased in the country;
- (b) if so, the details thereof along with the number of divorce cases pending before family courts in each State of the country during each of the last three years and the current year and the steps taken by the Government to expedite these cases;
- (c) whether the Government has received any proposals from various States to set up more family courts in the country to meet the demand; and
- (d) if so, the details thereof and the action taken by the Government in this regard so far; State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a)&(b) Information is being collected and will be laid on the Table of the House.

(c)&(d) 212 Family Courts have been set up in 22 States so far. A proposal was received from the Government of Uttar Pradesh to provide 100% grant for establishment of 84 Family Courts. As per the Family Courts scheme, Central Government provides 50% of the cost of construction of a Family Court subject to a ceiling of Rs. 10 lakh as a one-time grant, and Rs. 5 lakh annually as the recurring cost. The State Government is required to provide matching share. Since the scheme does not envisage 100% central assistance for meeting the non-recurring/ recurring expenditure on Family Courts in the States, the State Government was informed accordingly.